

**Central Administrative Tribunal
Principal Bench**

**OA No.3982/2017
MA No.4191/2017**

New Delhi, this the 21st day of November, 2017

Hon'ble Ms. Nita Chowdhury, Member (A)

Shri Rajender (Aged about 33 years),
S/o late Shri Dharmveer,
(Aged about 60 years at the time of death),
Ex-Safai Karamchari,
LNJP Narayan Hospital, New Delhi,
R/o 16/16, Kalyan Puri,
Delhi-110091.

...Applicant
(By Advocate Shri D.K. Chopra)

Versus

Government of NCT of Delhi through its
Chief Secretary,
Delhi Secretariat,
I.P. Estate,
New Delhi.

...Respondent

ORDER (ORAL)

After hearing the learned counsel for applicant, he informs that he wishes to withdraw the instant OA with liberty to file a better OA. Accordingly, he is permitted to withdraw the OA with liberty to file a fresh one. No costs.

MA No.4191/2017

In view of the above order passed in the OA, no separate order is required to be passed in this MA. Accordingly, the same is disposed of.

(Nita Chowdhury)
Member (A)

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